(iv) The association of sufficient number of experts should be institutionalised in all selections. The State Governments should also take care to notify the right number of vacancies in advance and should scrupulously resist the temptation of asking for supplementary lists later.

(v) It would be valuable if the • Commissions could evolve their own internal review of methods and techniques and also interact regularly with experts and consultants in related fields. There is always scope for creative innovation.

# **Forest Protection Force**

\*58. SHRIMATI OMEM MOYONG DEORI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Arunaachal Pradesh Administration has sent a proposal to the Central Government for raising a Forest Protection Force by recruiting exservicemen; and

(b) if so, what are the details thereof and what action the Central Government have taken in this regard?

THE PRIME MINISTER (SHRI RAJIV GANDHI): (a) While certain aarlier proposals have been under aauminatton, formal *ipropoaal* p|ro-mlted by the Chief Minister of Arunachal Pradesh are awaited. (b) Does not arise-

## Preservation of monuments in Orissa

•59. SHRI JAGADISH JANI; Will the PRIME MINISTER be pleased *to* pdate:

'(a) whether any proposal is under Government's consideration for implementation of a master plan for the proper preservation of Centrally protected monuments in Orissa(b) whether the master plan has been finalised;

to Questions

(c) which are the names of the ancient monuments in Orissa which are proposed to be brought under the master plan for their proper preservation and maintenance etc-and

(d) what are the steps taken so far in the matter?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PERSONNEL AND ADMINISTRATIVE REFORMS AND CULTURE (SHRI K. P. SINGH DEO): (a) Yes, Sir.

(b) No, Sir.

# (c) 1. Jagannath Temple, Puri.2. Sun Temple, Konark.

(d) A new Archaeological Circle has been established at Bhubaneswar with effect from 1-4-1985 for a planned conservation and preserva tion of the protected monuments coming under that Circle. A master plan of Konark has been prepared Government of by the Orissa which is under examination by the Survey of India. Archaeological The master plan for, puri is under .preparation.

## Illegal trading in Hides in Jammu and Kashmir State

\*60. SHRI P. N. SUKUL: Will the PRIME MINISTER be pleased to state-.

(a) whether Government are aware that illegal trading in hides is taking place openly in Jammu and Kashmir State; and

(b) if so, what remedial action Government propose to take in this regard?

THE PRIME MINISTER (SHRI RAJIV GANDHI): (a) and (b) In Jammu and Kashmir there are restrictions on trade in hides in the case of skins of wild animals which 45 , Written Answers

are covered by the Jammu and Kashmir Wild Life (Protection) Act, 1978. Some irregularities in this trade have come to notice but the State Government authorities deny the allegations. The State has a separate legislation on wildlife, namely the Jammu and Kashmir "Wild Life (Protection) Act, 1978. Under this law Officers of the Central Government do not have powers or jurisdiction. Export of articles made from the skins of fur bearing wild animals was permitted hitherto only for the traders of Jammu and Kashmir. This has been banned in the current Import-Export Policy.

#### **Recognition of service association**

200. SHRI DIPEN GHOSH: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Ministries I Departments and autonomous bodies are competent to deal with their service associations without insisting upon formal] dejure recognition and by granting only informal *de facto* and *ad hoc* recognition only;

(b) if so, what are the guidelines followed for grant of de facto and *ad hoc* recognition to service associations-

(c) whether there are any guidelines in vogue for withdrawal of de facto ad hoc recognition enjoyed by employees associations; and

(d) if so, what are the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PERSONNEL AND ADMINISTRATIVE REFORMS AND CULTURE (SHRI K. P. SINGH DEO (a) and (by Pending finalisation of new rules regulating grant of recognition to service associations of Central Government employees (the old rules of 1959 being treated a? inoperative) de-facto or informal recognition for purposes other than Scheme for JCM may be considered, if they fulfil the major features of old rules containing certain stipulated conditions. *Ad-hoc* recognition for purposes of Scheme for JCM is also granted in Ministries! Department where there were no recognised associations in the past or where the existing associations do not represent all the categories of employees broadly and adequately. For this also relevant major features of the old rules would have to be satisfied Minimum membership strength of 15 per cent of each of the categories of the staff which the association purports to represent is required for the purpose of recognition.

(c) and (d) No specific guidelines are in vogue in this regarad but recognition can be withdrawn if the conditions for recognition have been violated or cease to be satisfied.

#### Bus accidents in the Capital

201. SHRI. YALLA SESI BHUSHANA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the bus accidents specially involving **DTC** have been on the increase in the capital as reported in the Times of India of 14th April, 1985 and if so, remedial steps taken | proposed to be taken in this regard;

(b) whether Government have received any suggestions from M.P.'s in this regard during the last three years and if so, the details thereof and corrective steps taken in the light thereof;

(c) whether Government propose to set up effective regional commuter consultative committees with an apex central body with delegation of powers and authority to help in the matter; and

(d) whether it is also a fact that traffic problems have worsened in Delhi du« to creation of bottlenecks on roads, such as construction of